

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

CP-38/241-242/PB/2020
CA/529/2020, CA/664/2020

IN THE MATTER OF:

Amrita Gujral & anr.

.....Applicant

Vs.

Hyperhire Pvt. Ltd. & ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Nihit Nagpal, Mr. Akif Abidi, Mr. Shivam Sharma,
Adv.

For the Respondent : Ms. Kriti Krishana, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Proxy Counsel on behalf of the Respondent is present and submitted that the arguing counsel is on his legs before the Hon'ble High Court and therefore sought adjournment. It is noted that on the last date i.e. 07.02.2024 also Proxy Counsel on behalf of the Respondent sought adjournment on the very same ground. The matter is pending since 2020. Last opportunity is given to the Respondent Counsel to appear and argue the matter failing which the matter will be proceeded on the basis of material available on record. List the matter on **05.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)